

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.250/MP/2015**

**Coram:**

**Shri A.K. Singhal, Member**

**Shri A.S. Bakshi, Member**

**Dr. M.K.Iyer, Member**

**Date of Hearing: 26.11.2015**

**Date of Order : 02.12.2015**

**In the matter of**

Seeking permission to allow extension of period of injection of infirm power for testing including full load trial operation of Unit-1 (250 MW) of Bongaigaon TPP (3X250MW), beyond six months from initial synchronization.

**And**

**In the matter of**

NTPC Ltd.  
NTPC Bhawan, Core-7, Scope Complex,  
7, Institutional Area, Lodhi Road,  
New Delhi-110 003

**...Petitioner**

**Vs**

Power System Operation Corporation Limited  
B-9, Qutab Institutional Area, Katwaria Sarai,  
New Delhi-110 016.

**.....Respondent**

**Following were present:**

Shri Ajay Due, NTPC  
Shri Shyam Kumar, NTPC  
Shri J.Bhattacharya, NTPC  
Shri Nishant Gupta, NTPC  
Shri Deepak Paliwal, NTPC

## ORDER

This petition has been filed by the petitioner, NTPC Ltd. seeking permission of the Commission for injection of infirm power into the grid during testing including full load testing, beyond the period of 6 months from the first synchronization up to the date of declaration of commercial operation of the Unit-1 of Bogaigaon Thermal Power Project (3x250 MW) (hereinafter referred to as " the Project") in terms of Clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-state transmission and related matters) Regulations, 2009 ('Connectivity Regulations') as amended from time to time.

2. The petitioner has submitted that Unit-1 of project was synchronized on 22.6.2015 and was expected to be declared under commercial operation by 21.12.2015. However, due to heavy rainfall in the Bongaigaon area during the monsoon season, various under construction system/structures such as foundation of conveyer 3A/3B, etc. were damaged and therefore, it could not achieve stable operation of the unit and conduct trial run by 21.12.2015.

3. The petitioner in this petition, while praying for extension of time for testing and full load testing and consequent injection of infirm power, has mainly submitted as under:

(a) It was envisaged to use makeup water from river Champamati and necessary clearances were obtained from Central Water Commission and Bodoland Territorial Council. The erection of makeup water pumps have been completed

and makeup water pumps were envisaged to have suction from intake well. However, due to very high deposition of silt and consequent change of course of river near intake well, the flow of water was heavily reduced near intake well.

(b) Due to low flow of water near intake well, makeup water pumps are not able to provide required quantity of raw water for sustained operation of unit at full load.

(c) The problem of low water level near intake well was studied. There is a need to install submersible pumps to provide sufficient water. The petitioner would be able to conduct trial run of the unit and subsequently sustain continuous operation of the unit only after erection and commissioning of these submersible pumps is completed. The above work is expected to be completed by first week of March, 2016.

4. The petitioner has indicated schedule of commissioning activities to be undertaken before declaration of COD of Unit-1 of the project as under:

<b>S.No.</b>	<b>Milestone</b>	<b>Activity start date/ anticipated date</b>	<b>Anticipated activity completion date</b>	<b>Activity of Unit-I of the project</b>
1.	Makeup Water System Readiness	16.10.2015	7.3.2016	Supply, erection, testing and commissioning of submersible pumps
2.	Restoration of conveyer 3A/3B	23.9.2015	2.11.2015	Piling, curing, hardening, re-erection of trestle and gallery, and re-erection of

				equipments
3.	Stabilization and trial run	8.3.2016	31.3.2016	Intimation to constituents for 72 hrs trial  Stabilization and 72 hrs trial run at full loa: 8.3.2016 to 31.3.2016

5. During the hearing on 26.11.2015, the representative of the petitioner reiterated the submission made in the petition and submitted that conveyer 3A/3B would be rectified before 31.3.2016. The representative of the petitioner requested to extend the time for injection of infirm power into the grid for testing including full load testing for testing from Unit-1 of the project upto 31.3.2016 or the date of commercial operation of Unit-1, whichever is earlier.

6. We have considered the prayer of the petitioner. The fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period: Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

7. The petitioner has submitted that it is seeking extension of time for *bonafide* reasons for completion of the balance works i.e. rectification of conveyer 3A/3B and restoration of makeup water system. The petitioner has submitted that due to severe damage to the foundation of structure of coal conveyer 3A/3B, heavy rains, non-availability of makeup water system and conveyer 3A/3B, the COD of Unit-1 of the project could not

be achieved within specified time schedule. The representative of the petitioner during the hearing submitted that trial run for the testing is already over and the generating station will receive coal from Eastern Coalfield Ltd (Raniganj colliery) from next week. He further submitted that the commercial operation of the unit would be achieved by 31.3.2016 and there may not be any requirement for seeking further extension of time. Taking into consideration the technical problems faced by the petitioner and action plan drawn by the petitioner to achieve the commercial operation of the unit-I of the project, we allow extension of time for injection of infirm power into the grid for commissioning tests including full load testing of the unit up to 31.3.2016 or actual date of commercial operation, whichever is earlier. We expect the petitioner to make all efforts to ensure the commercial operation of unit of the project by this date. It is, however, clarified that the extension of time granted as above shall not automatically entitle the petitioner for IEDC/IDC for the delay in declaration of COD from the scheduled COD, which will be decided in accordance with the relevant provisions of the tariff regulations.

8. The petition is disposed of in terms of the above.

Sd/-  
**(Dr. M.K.Iyer)**  
**Member**

sd/-  
**(A.S. Bakshi)**  
**Member**

sd/-  
**(A. K. Singhal)**  
**Member**